

भारत सरकार
GOVERNMENT OF INDIA



लद्दाख का राजपत्र The Ladakh Gazette

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Part II - Section 3

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

IN THE COURT OF CHIEF JUDICIAL MAGISTRATE, LEH

Challan No. 32 of 2017
CNR No. LDLH030000612017

In the case:

State through SHO PS Leh

Versus

1. Mohammad Nizam S/O Himayat Mulla R/O Jhuggi No. 530, JJ Colony, Block-C, Bawana, Delhi.
2. Mohd Siraj-ul-Sheikh S/O Mohd Abdullah Sheikh R/O Amir Khusro Park, Nizamuddin, Delhi-110013
3. Hamid Ansari S/O Aamir Ansari R/O Basaki Bulia, Jaipur
Case FIR No. 36/2017 of PS Leh; u/Ss. 201, 380, 454 RPC

GENERAL WARRANT OF ARREST

Whereas in the above titled case, vide Order dated 01/09/2025, the accused Mohammad Nizam S/O Himayat Mulla R/O Jhuggi No 530, JJ Colony, Block-C, Bawana, Delhi has been declared as absconder. Therefore, by medium of this general warrant of arrest, wherever and whenever, the said accused is found, he be arrested and produced before this Court.

Issued under my hand and seal of the Court on 01/09/2025

No. CJML/GW/2025/285

Dated:01/09/2025

**Sd-
Tsewang Phuntsog (JK00179)
Chief Judicial Magistrate Leh**

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